

Council in United Kingdom and Government are not aware of any proposal by that Council to de-recognise the Indian medical qualifications.

Impounding of passport of former Union Law Minister

457. **SHRI M. KATHAMUTHU:** Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether the passport of a former Union Law Minister has been impounded from the 26th July, 1974, a couple of days after he returned to India; and

(b) if so, the facts thereof and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS):

(a) Yes, Sir.

(b) The passport of Shri Asoke Kumar Sen, M.P., former Union Law Minister was impounded by the Passport Issuing Authority under Section 10(3)(e) of the Passport Act, 1967, since it had come to the attention of the Passport Authority that a criminal case was pending against Shri Sen in the court of the Judicial Magistrate, 1st Class, Delhi.

Allocation of steel quota to Maruti Ltd.

458. **SHRI MADHU LIMAYE:** Will the Minister of **STEEL AND MINES** be pleased to state:

(a) what were the steel quotas per year allotted to Maruti Limited since its incorporation;

(b) what were the details of the justification for these quotas given in the companies applications; and

(c) whether any part of these quotas were sold in the black market?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) to

(c) The information is being collected and will be laid on the Table of the House.

Extraction of minerals from area to be submerged in Kalindi basin

459. **SHRI BANAMALI PATNAIK:** Will the Minister of **STEEL AND MINES** be pleased to state:

(a) whether there is a crash programme to take out the maximum possible quantity of minerals from the area to be submerged in the Kalindi basin;

(b) if so, the salient features thereof; and

(c) whether any qualitative and quantitative analysis has been made of the mineral deposits; if so, the findings thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) to

(c). Known deposits are assessed to be about one million tonnes each of iron ore and manganese ore. But inferred reserves, including Sidli Hill and Avreca areas likely to be waterlogged in the backwaters, might extend to 100 million tonnes of iron ore and 10 million tonnes of manganese ore. The areas concerned are in thick jungle, and deforestation alongwith survey by the State Government is in progress. The State Government are planning to entrust immediate exploitation of the deposits to their mining undertaking, M/s Mysore Minerals Limited.

Loss suffered by Inland Water Transport Corporation

460. **SHRI BIRENDER SINGH RAO:**
SHRI MUKHTIAR SINGH MALIK:

Will the Minister of **SHIPPING AND TRANSPORT** be pleased to state:

(a) the loss suffered by the Inland Water Transport Corporation since it was set up;

(b) whether the Corporation has prepared any scheme to ensure that it becomes a viable unit during the next five years; and

(c) the tonnage which will be carried through water transport by the end of the Fifth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): (a) It is presumed that the information is asked for in respect of the Central Inland Water Transport Corporation Ltd., Calcutta. If so, the total loss suffered by this Corporation since its inception is Rs. 771.02 lakhs upto 31-3-1974, which is inclusive of the unaudited figures for 1973-74.

(b) Yes, Sir.

(c) 5.53 lakhs tonnes approximately.

Import of Aluminium

461. SHRI C. JANARDHANAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have chosen to import Aluminium at more than double the indigenous price of this metal;

(b) whether Government have not tried to increase the utilization of the installed capacity of the existing Aluminium plants, which have been working only at about 60 per cent of the installed capacity; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) to (c). Owing to heavy power cuts imposed on the aluminium smelters by the different State Electricity Boards in 1973-74 and in the current year (1974-5), the installed capacity for the production of aluminium has not been fully utilised, and this has resulted in a substantial drop in the production of aluminium as compared

to previous years. In order to meet the requirements of the Cable/Conductor manufacturers, who can use high priced imported aluminium for export production, it was decided to import metal as a short-term measure. The shortage of aluminium is primarily due to inadequate power supply to the aluminium smelters and Government have taken up the matter regarding maintaining/increasing power supply for aluminium production with the concerned State Electricity Boards/State Governments. However, there has been no improvement in the power supply position. It is apprehended that due to inadequate power supply the shortage of aluminium metal may continue for quite some time.

राज्यों के बीच परिवहन-बाधाओं को हटाना

462. श्री विभूति मिश्र : क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि-

(क) क्या देश भर में सुचारू ढंग से परिवहन सुनिश्चित करने के लिए राज्यों के बीच बाधाये हटाने के लिए निम्न बन्ताने का सरकार का विचार है ; और

(ख) यदि हा, तो किस प्रकार की कार्यवाही करने का प्रस्ताव है ?

नौबहन और परिवहन मंत्रालय में राज्य मंत्री (श्री एच० एम० त्रिवेदी) : (क) और (ख) : सम्भवतः माननीय सदस्य अन्तर्राज्यीय सड़क परिवहन यातायात के सुववाह में अग्रान वाली बाधाओं का जिक्र कर रहे हैं ।

करों के आधिक्य, कर वसुली की दरो और विधि में एक रुपता के अभाव के कारण परिवहन गाड़ियों के परिचालनपर परिमिदों पर प्रति-हस्तासरी की आवश्यकता है